

**THE GAUHATI HIGH COURT AT GUWAHATI**  
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

**NO.HC.VII-21/2008(Pt.)/5656/A.**

From :- Shri Saptarshi Garg,  
Joint Registrar (Vigilance),  
Gauhati High Court,  
Guwahati.

To, Shri Hirendra Kashyap,  
District & Sessions Judge,  
Bomdila, Arunachal Pradesh.

Dated Guwahati, 6<sup>th</sup> August, 2022.

Sub:- **Earned Leave.**

Ref:- DSJ (SD/BDL)/07/2022 Dated 04.08.2022.

Sir,

With reference to the above, I am directed to inform you that you have been granted **18 days earned leave from 11.07.2022 to 28.07.2022 along with station leave permission (prefixing 09.07.2022 & 10.07.2022)**, subject to submission of your leave admissibility report in the Registry of Gauhati High Court, Itanagar Permanent Bench, Arunachal Pradesh. Further, you have been asked to hand over charge to the next senior most Judicial officer at the station retrospectively.

Yours faithfully,

*Sd/-*

**JT. REGISTRAR (VIGILANCE)**

**Memo NO.HC.VII-21/2008(Pt.)/5657-5658/A, dated** , 06-08-2022

Copy to:

1. The Joint Registrar, Gauhati High Court, Itanagar Permanent Bench,  
Naharlagun, Arunachal Pradesh.

✓ 2. The Project Manager, Gauhati High Court.

**JT. REGISTRAR (VIGILANCE)**

*Pdca*